

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH ,
NEW DELHI.

R.A.No.166/95

In

O.A.No.1105/90

New Delhi: July 14th, 1995.

HON'BLE MR. S.R.ADIGE, MEMBER (A)

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER(J)

Ms. Anjana Kumari

B-2/117, Yamuna Vihar,
Delhi.

.....Petitioner.

Versus

1. Director General, Doordarshan,
Mandi House,
New Delhi
2. UOI through
Secretary,
Ministry of I & B,
New Delhi.

ORDER (BY CIRCULATION)

By Hon'ble Mr. S.R.Adice, Member (A)

This a review application bearing No.166/95 filed by Ms. Anjana Kumari on 6.7.95 praying for review of the judgment dated 4.8.94 in O.A.No.1105/90 Ms. Anjana Kumari & others Vs. Director General, Doordarshan & another. In that O.A., the applicants all working as Artists on casual basis in Doordarshan had prayed for regularisation from the date since they had been working. The O.A. was disposed of with a direction to the respondents, to examine the cases of each of the applicants in accordance with the provisions of the scheme prepared by the Doordarshan authorities for regularisation of the casual employees, and thereafter pass a reasoned and speaking order in each of the cases within three months from the date of receipt of a copy of that judgment.

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2. In the R.A., it has been stated that the petitioner came to know of impunged order dated 4.8.94 passed by the Tribunal only on 29.6.95 and, therefore prayed for condonation of delay in filing the review application. In the review application, a prayer has been made to review the judgment dated 4.8.94 and give a direction to the respondents to continue the petitioner's service on contract basis till her final adjustment against the regular post.

3. A perusal of the relief prayed for in O.A. No. 1105/90 makes it abundantly clear that no such prayer for a direction to the respondents to continue the applicant's services on contract basis till her adjustment against the post, ^{was} ~~is~~ made in the O.A., and manifestly the petitioner in the review application cannot seek the relief which was not contained in the O.A. itself.

4. This R.A. is accordingly rejected.

Lakshmi Swaminathan
(LAKSHMI SWAMINATHAN)
MEMBER (J)

S.R. Adige
(S.R. ADIGE)
MEMBER (A)

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